

**GOVERNMENT OF INDIA  
LABOUR  
LOK SABHA**

UNSTARRED QUESTION NO:3911  
ANSWERED ON:19.04.2000  
SKILLED AND UNSKILLED LABOUR  
DALPAT SINGH PARASTE

**Will the Minister of LABOUR be pleased to state:**

- (a) whether any demand has been made by the USA, Germany and other countries to allow more foreign workers, a good proportion of which is Indian;
- (b) if so, the names of such countries alongwith the fields in which the demand has been made; and
- (c) the criteria Government has followed in sending the skilled/unskilled labour to the USA and other European countries?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT

( SHRI MUNI LALL )

(a) to (c): Under the provisions of the Emigration Act, 1983, a foreign employer can make recruitment of Indian workers either directly on the basis of a permit issued by the competent authority or through the Recruiting Agents registered with the Government under the Emigration Act, 1983. Neither is any demand from any foreign employer routed through the Government nor is the Central Government directly involved in the business of making recruitment of Indian workers for overseas employment.